

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **07.05.2024** THROUGH VIDEO CONFERENCING

**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

IN THE MATTER OF : IDBI Bank Ltd.
Vs
Auromatrix Hotels Pvt. Ltd.

MAIN PETITION NUMBER : IBA/726/2020

(IA/MA) APPLICATION NUMBERS

IA/1557(CHE)/2022

ORDER

Present: Shri. Srinath Sridevan, Ld. Sr. Counsel for the Applicant.

Ld. Counsel has answered to the query raised by order dated 03.05.2024 referring page-86 & 87 of IA/1557(CHE)/2022 Clause 8.8 of the plan submitted stating inter alia that against the total amount of claim of FCs (Secured/Unsecured) amounting to Rs.88.23 Crores, Rs.31.50 Crores shall be paid in full and final settlement against their total dues in trench and the remaining amount of Rs.31 crores will be paid as detailed in page-87 & 88.

Arguments heard.

Order Reserved.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs